

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 11

IA 3283/2024 (NEW IA) IN C.P. (IB)/230(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED VS RASILA M SHAH**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. Shreyansh Desai i/b M/s. V. Deshpande & Co. for the Financial Creditor present.

IA 3283/2024

1. The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the Report filed under Section 99(1) of the Code by the Applicant.
Accordingly, the Interlocutory Application bearing IA 3283 of 2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.
2. The Resolution Professional is directed serve the copy to the Personal Guarantor as well as Financial Creditor.
3. The Personal Guarantor is directed to file the Reply within two (2) weeks.
4. List CP on Board **12.07.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

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JUSTICE V.G. BISHT
MEMBER (JUDICIAL)